

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

115. IA/2732/2024 IN C.P. (IB)/461(MB)2021

IN THE MATTER OF

Meena Sakariya

VS

HReck Engineers Private Limited

Section 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 15.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent: Adv. Ankit Ujjwal (VC)

ORDER

IA 2732/2024: - The learned counsel for the applicants submits that there are no reasons given in the IA thus, they be granted an opportunity to file an additional affidavit so as to explain the reason for seeking exclusion. Allowed as prayed for.

Adjourned to **02.08.2024**.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)